



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

## NOTIFICATION

Srinagar, the 11<sup>th</sup> October, 2019

SRO:-579 Whereas, on 25.01.2019, Police Station, Sopore received an information through a reliable source to the effect that a hand grenade was thrown by some unknown militants upon the 179/Bn. CRPF, stationed at SBI Sopore with the intention to kill them; and

2. Whereas, a case FIR No. 13/2019 u/s 307 RPC and 7/27 A. Act was registered at Police Station Sopore and investigation taken up; and

3. Whereas, during the course of investigation, CCTV footage of the location was collected and on examination of the footage, suspect Ghulam Qadir Rather @ Kaiser S/O Mohammad Shafi Rather R/O Tawheed Colony Sopore was summoned and during questioning the accused disclosed that he along with two other associates namely; Owais Khalid Dar S/O Ghulam Mohammad Dar R/O Nigeen Bagh Sopore and Aijaz Ahmad Khan S/O Ghulam Mohammad Khan R/O Krankshivan Colony Sopore are in touch with active foreign militants in the area namely; Sultan Bhai and Ramzan Bhai and the trio have obtained arms and ammunition from them for targeting security forces in the area. Accordingly the disclosure memo was prepared and accordingly on his disclosure accused Owais Khalid Dar and Aijaz Ahmad Khan were apprehended and during questioning they also disclosed that they have acquired arms and ammunition from the militants of JeM outfit for carrying subversive activities and on the day of occurrence accused Owais lobbed a grenade on CRPF Camp while the other two accused were monitoring the movement of security forces. Subsequent to their disclosures, 03 UBGL grenades from the house of Ghulam Qadir Rather @ Kaiser, 01 UBGL grenade from the house of Owais Khalid Dar and 01 Hand Grenade, 01 AK47 magazine along with 20 live cartridges were recovered from the shop of Aijaz Ahmad Khan situated at Main Chowk Sopore and recovery and seizure memos were prepared and placed on record.

4. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer has established a prima-facie case against the accused persons namely; 1. Ghulam Qadir Rather @ Kaiser S/O Muhammad Shafi Rather R/O Tawheed Colony Tarzoo Sopore, 2. Owais Khalid Dar S/O Ghulam Mohammad Dar R/O Nigeenbagh Krankshivan colony Sopore, 3. Aijaz Ahmad Khan S/O Ghulam Mohammad Khan

R/O Naseembagh, Krankshivan colony Sopore for commission of offence punishable U/S 7/25 A. Act, 307 RPC 16, 18, ULA(P) and offences U/S 18-B, 20 ULA(P) Act against accused 4. Sultan Bhai R/O PAK and 5. Ramzan Bhai R/O PAK (Now Killed).

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely; Ghulam Qadir Rather @ Kaiser S/o Muhammad Shafi Rather R/o Tawheed Colony Tarzoo Sopore. 2. Owais Khalid Dar S/o Ghulam Muhammad Dar R/o Nigeenbagh Krankshivan Colony Sopore 3. Aijaz Ahmad Khan S/o Ghulam Muhammad Khan R/o Naseembagh, Krankshivan Colony Sopore for the commission of offences punishable u/s 16, 18 of Unlawful Activities (Prevention) Act, 1967, and against accused namely; Sultan Bhai R/O PAK for offences punishable under Section 18-B, 20 ULA(P) in case FIR No. 13/2019 of Police Station Sopore.

By order of Government of Jammu and Kashmir.

Sd/-

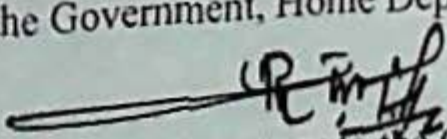
Principal Secretary to the Government  
Home Department

Dated: 11.10.2019

No. Home/Pros/113/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-44/S/2019/44065-67 dated 20/07/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department